

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4079
TO BE ANSWERED ON DECEMBER 19, 2024

POLICY FOR THE WELFARE OF STREET VENDORS

NO. 4079. SHRI PRAVEEN KHANDELWAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:-

- (a) whether it is a fact that a policy for the welfare of street vendors was formulated by the Government in the year 2004;**
- (b) if so, the objectives and salient features thereof;**
- (c) whether it is also a fact that the Union Government framed a law in 2014 to protect the rights of street vendors and directed all the States to implement it;**
- (d) if so, the current status of implementation of this law;**
- (e) whether any Town Vending Committee has been formed under the Street Vendor Act; and**
- (f) if so, whether the monthly meeting of this committee being held regularly and if so, the details thereof?**

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)

- (a): Yes.**
- (b): The Government of India formulated a “National Policy on Urban Street Vendors” in January, 2004 with an overarching objective to provide and promote a supportive environment for earning livelihoods to the street vendors, as well as ensure absence of congestion and maintenance of hygiene in public spaces and streets.**

(c)&(d): In order to protect rights of urban Street Vendors (SVs) and to regulate street vending activities, the Government enacted the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 which is implemented by respective States/UTs by framing Rules, Scheme, Bye-laws and Plan for Street Vending as per provisions of the Act. As reported by States / UTs, 3471 cities have completed survey of street vendors. As on date, Certificates of Vending (CoVs) and ID cards have been issued to over 38.87 lakh and 32.59 lakh street vendors respectively.

(e) & (f): Section 22 of the Street Vendors Act, 2014 stipulates that appropriate Government may provide for constitution of one or more Town Vending Committees (TVCs) in each local authority. As reported by the States/ Union Territories so far 4,342 TVCs have been formed under the Act. The provisions of the Act, including conduct of meeting of TVCs, is being implemented by respective States / UTs. Details of meeting being held by TVCs are not being maintained by this Ministry.
